

17-4-91
(20)

SPM & AVH

Mr Sasidharan for applicant
Mr PK Madhusoodhanan for SCGSC

The learned counsel for the respondents prays for a weeks time to ~~get~~ ascertain the facts and possibility of the applicants being accommodated in Tamil Nadu as directed by us on 9.4.91. He indicated that the interim relief should be continued for a week more.

Accordingly, we direct that the case be listed for further directions on 25.4.91, till which date, status quo as regards the applicant's present posting be maintained.

[Signature]
17-4-91

l.o. issued
[Signature]

A
[Signature]
Mr. BCP

NVK & ND

25/4/91
(11)

Mr Sasidharan for the applicant
Sribose for A-1-3 by Proxy.

At the request of Counsel of respondents, call on 27-5-91 for a statement by the respondents on the question of interim relief.

The interim order already passed *per* continues till further order till then.

[Signature]
25/4/91

A
25/4
Mr. BCP

l.o. issued
[Signature]

275.91

SPM & ND

(Order SPM)

Mr. Sasidharan Chempazhanthiyil-for applicant.
Mr. Madhusoodhanan-for SCGSC.

The learned counsel for the applicant appeared before us today and indicated that the applicant has since been reallocated to Tamil Nadu. Accordingly he does not wish to press this application, which is closed as not pressed.

[Signature]
(N.Dharmadan) 25/5/91
Member(Judicial)

[Signature]
(S.P.Mukerji)
Vice Chairman

27.5.91

F.O
A
[Signature]
Mr. BCP

FO issued
case closed
[Signature]